

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s).33645/2018

(Arising out of impugned final judgment and order dated 03-04-2018 in WP No.484/2014 passed by the High Court Of Uttarakhand At Nainital)

STATE OF UTTARAKHAND & ORS.

Petitioner(s)

VERSUS

SANJAY SINGH CHAUHAN & ORS.

Respondent(s)

(IA No.69149/2019 - EX-PARTE STAY)

Date : 24-03-2022 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VINEET SARAN  
HON'BLE MR. JUSTICE J.K. MAHESHWARI

For Petitioner(s) Mr. Sanat Kumar, Sr. Adv. (AAG)  
Ms. Namita Choudhary, AOR

For Respondent(s) Dr. Kartikey Hari Gupta, Adv.  
Ms. Pallavi Bahuguna, Adv.  
Mr. Rafat Munir, Adv.  
Mr. C. K. Rai, AOR  
Mr. Sumit Panwar Ali, Adv.

Ms. Madhvi Divan, ASG  
Ms. Kiran Suri, Sr. Adv.  
Mr. Gurmeet Singh Makker, AOR  
Mr. Rajeev Ranjan, Adv.  
Mr. Amit Verma, Adv.  
Ms. Deepanwita Priyanka, Adv.  
Ms. Deepabali Datta, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

Having heard learned counsel for the parties and considering the facts and circumstances of the case, we do not find any ground for interference with the order passed by the High Court. The special leave petition is, accordingly, dismissed.

However, we may only clarify that the respondents who are Ayurvedic doctors will be entitled to be treated at par with Allopathic Medical Officers and Dental Medical Officers under the National Rural Health Mission (NRHM/NHM) Scheme.

After the order was passed, learned counsel for the petitioners made a statement that petitioners would like to file a review petition before the High Court. It is not for this Court to issue any such direction. It is always open to the petitioners to pursue such remedy as may be available to them in law.

(ARJUN BISHT)  
(COURT MASTER (SH))

(RAM SUBHAG SINGH)  
(BRANCH OFFICER)

(ASHWANI THAKUR)  
AR-CUM-PS